

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3309/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 941/2022 passed by the High Court Of Judicature At Allahabad)

ADIL RASHID KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 07-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Alamgir, Adv.
Mr. Shalen Bhardwaj, Adv.
Mr. Badal Dayal, Adv.
Mr. Nischal Kumar Neeraj, AOR

For Respondent(s) Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.
Ms. Apoorva Singh, Adv.
Mr. Vishwa Pal Singh, Adv.
Mr. Sagar Mehlawat, Adv.
Ms. Alka Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

It is directed that final judgment be not
pronounced till disposal of this matter.

List on 17.01.2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)